

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. NO. 3(ND)2016

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2017

NAME OF THE COMPANY: Ms. Punita Khatter V/s. M/s. Explorers Travels & Tours Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|------------------|
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| For the Petitioner (s) | : | Mr. K. Datta, Advocate Mr. Ankur Mahindra, Advocate Ms. Sonal Dangri, Advocate Mr. Shanfam Poradran, Advocate | | |
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| For the Respondent (s) | : | Mr. Vivek Mallik, Advocate for R-1 Mr. Mukul Thakur, Advocate for R-1 Mr. Rakesh Khanna, Advocate for R-2 to 4 Mr. Nitin Gupta, Advocate for R-2 to 4 | | |
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Mr. Prakash Banwal – Chartered Accountant
Dr. Rakesh Sharma and Priyanshu Gupta from ICAI

Order

While we are not inclined to restrain the Respondent from holding the AGM on the date fixed, we deem it just, fit and proper to direct them to expunge all statements annexed to the Auditors' Report and consequentially from the Director's Report to be put up before the AGM insofar as they relate to the personal incidents of the Petitioner or make observations in matters which are subjudice.

Detailed order disposing off CA 194/2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)